

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD**

C.P. No.18/2002 in O.A. 328/99

Date of Order : 21.3.2002

BETWEEN:-

Thota Sreedhar ... **Applicant**

AND

**Union Public Service Commission,
Dholpur House, New Delhi - 110 011.
Rep. through its Secretary,
Shri Navin B.Chawla.** ... **Respondent.**

Counsel for the Applicant : **Mr. T.V.V.S.Murthy**

Counsel for the Respondent : **Mr. B.N.Sharma**

CORAM:

Hon'ble Mr.M.V.Natarajan : **Member (Admn.)**

Hon'ble Mrs. Bharati Ray : **Member (Judl.)**

{Order per Hon'ble Mr.M.V.Natarajan, Member (Admn.)}

**C.P.18/2002 has been filed by one Thota Sreedhar against
non-implementation of orders issued in O.A.328/99 ordered on
18.10.2000.**

2. Heard the counsel on both sides.

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3. The applicant had filed CP.123/2001 which was ordered on 6.12.2001. At that stage the learned counsel for the respondents brought to the notice of the Tribunal that the Hon'ble High Court through their order dated 20.11.2001 had suspended the orders of the Tribunal. In view of the above while dismissing the CP.123/2001 the applicant was given liberty to file fresh CP after dismissal of the Writ Petition by the Hon'ble High Court.

4. After above Hon'ble High Court of A.P. dismissed W.P.23731/2001 on 6.2.2002. Consequently the present CP.18/2002 on 4.3.2002.

5. The learned counsel for the respondents submits that the applicant has been called for interview for the post of Enforcement Officer/Assistant Accounts Officer through letter No.25/12/1999-R(C&P)/SPC, dated 15.3.2002 (this letter is taken on record) by the UPSC, New Delhi. The respondents has served a copy of this letter to the applicant's counsel also.

6. In the circumstances, no wilful default has been observed. C.P. is closed. No costs.

Shashi Ray
(BHARATI RAY)
Member(Judl.)

Dated : 21st March, 2002
(Dictated in Open Court)

M. V. Natarajan
(M. V. NATARAJAN)
Member(Admn.)

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27-3-2002